

ITEM NO.47

COURT NO.17



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34961/2022

(Arising out of impugned final judgment and order dated 28-11-2016 in CRLA No. 177/2006 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

UDAYRAJ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 45926/2023 - CONDONATION OF DELAY IN FILING)

Date : 28-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Gautam Narayan, AOR(AC)
Ms. Asmita Singh, Adv.
Mr. Harshit Goel, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastav, Adv.
Ms. Ananya Sahu, Adv.
Mr. Pritam Bishwas, Adv.
Mr. Prakhar Srivastav, Adv.
Ms. Pratibha Malviya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Heard the learned counsel appearing for the parties.

Considering the long incarceration of the appellant,
we direct that the appellant shall be enlarged on bail on such
terms and conditions as may be fixed by the Trial Court.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER(NSH)